

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 11118/2018

(Arising out of impugned final judgment and order dated 27-04-2017 in SAD No. 378/2012 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH & ANR.

Petitioner(s)

VERSUS

CLASS IV EMPLOYEES ASSOCIATION HIGH COURT & ORS. Respondent(s)

Date : 04-01-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE AJAY RASTOGI

For Petitioner(s) Mr. Dharendra Singh Parmar, Adv.
Mr. Ardhendumauli Kumar Prasad, AOR

For Respondent(s) Ms. Radhika Gautam, AOR
Mr. Sunny Choudhary, AOR

UPON hearing the counsel the Court made the following

O R D E R

In view of the letter circulated on behalf of the petitioners to adjourn the matter to enable the petitioners to file rejoinder affidavit, matter is adjourned. As prayed, List after two weeks.

(NEELAM GULATI)
COURT MASTER (SH)

(ANITA RANI AHUJA)
COURT MASTER (NSH)